

Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT, Shri Pravir Kumar, IAS on 02.06.2014

Meeting No. 01/AM15 held on 02.06.2014 at 03.00 P.M.

List of officers present in the meeting is given below:

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|-------------------------|------------|
| 1. Shri D. K. Singh, | Addl. DGFT |
| 2. Shri L.B. Singhal | Addl. DGFT |
| 3. Shri K.C. Rout | Addl. DGFT |
| 4. Shri Jay Karan Singh | Jt. DGFT |
| 5. Shri Hardeep Singh | Jt. DGFT |
| 6. Shri S.K. Mohapatra | Dy. DGFT |

The decision taken on the individual cases are as under:-

Case No.1 M/s Ganga Acrowools Ltd. Ludhiana.

F.No. 01/60/162/50/AM15/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject: - EOP extension of Advance Authorization No. 3010066652 dated 03.05.2010.

Deferred

Case No.2 M/s. M/s Biostadt India Ltd. Mumbai

F.No. 01/60/162/70/AM15/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject: - EOP extension of Advance Authorization No. 0310577442 dated 4.06.2010.

Deferred.

Case No.3 Ruchi Strips & Alloys Ltd. Indore.

F.No. 01/60/162/81/AM15/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- EOP extension of Advance Authorization No. 1110022515 dated 01.06.2010

Deferred

Case No.4 Baboo Ram Hari Chand, Delhi

F.No. 01/60/162/788/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- To issue necessary instructions to the concerned Jt. Director of Foreign Trade for revalidation of various DFIA Licenses, within two weeks from the issuance of the order of the Hon'ble High Court of Gujarat in the case of SLP No. 204 of 2011 and 3031 of 2011

The committee was informed that Directorate General of Foreign Trade, Deptt. of Commerce, Ministry of Commerce & Industries, Govt. of India was not a party/ Respondent to the SLP no. 204 of 2011 and 3031 of 2011 in the Hon'ble High Court of Gujarat. It was also informed that CCE Kandla has filed SLP against the aforesaid order dt. 02.05.2013 of Hon'ble High Court of Gujarat. The committee decided that necessary action may be initiated in consultation with Ministry of Law for impleading the office of DGFT in the aforesaid SLP and obtaining a stay against order dt. 02.05.2013 of Hon'ble High Court of Gujarat in SLP no. 204 of 2011 and 3031 of 2011. Further course of action shall be decided on receipt of the final orders from the Hon'ble Supreme Court.

Case No.5 M/s Intas Pharmaceuticals Ltd. Ahmedabad

F.No. 01/60/162/ /AM15/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for EOP extension of Advance Authorization no. 0810113785 dated 27.07.2012 issued under PC-9 condition for regularization

Deferred

Case No. 6 M/s Intas Pharmaceuticals Ltd. Ahmedabad

F.No. 01/60/162/941/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for EOP extension of Advance Authorization no. 0810112520 dated 14.06.2012 issued under PC-9 condition for regularization

Deferred.

Case No.7 M/s Wockhardt Limited, Mumbai.

F.No. 01/60/162/937/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- EOP extension of Advance Authorization no. 0310722824 dated 04.02.2013 issued under PC-9 condition for regularization

Deferred

Case No. 8 M/s Wockhardt Limited, Mumbai.

F.No. 01/60/162/934/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- EOP extension of Advance Authorization no. 0310714980 dated 14.11.2012 issued under PC-9 condition for regularization

Deferred

Case No.9 M/s Wockhardt Limited, Mumbai.

F.No. 01/60/162/935/AM14/EFGC(PRC)
PRC Meeting No. 01/AM15 dated 02.06.2014
Subject:- EOP extension of Advance Authorization no. 0310725998 dated 27.02.2013 issued under PC-9 condition

Deferred

Case No. 10 M/s Grover Vineyards Limited, Bangalore.

F.No. 01/60/162/926/AM14/EFGC(PRC)
PRC Meeting No. 01/AM15 dated 02.06.2014
Subject:- EOP extension of Advance Authorization no. 0710074618 dated 05.10.2010.

Deferred

Case No.11 M/s Uniworth Textiles Limited, Kolkata

F.No. 01/60/162/927/AM14/EFGC(PRC)
PRC Meeting No. 01/AM15 dated 02.06.2014
Subject:- Request for extension of EOP of extension of Advance Authorization no. 0210103162 dated 16.08.2007 for regularization purpose

Deferred

Case No.12 M/s Sarash Impex Pvt. Ltd. New Delhi

F.No. 01/60/162/947/AM14/EFGC(PRC)
PRC Meeting No. 01/AM15 dated 02.06.2014
Subject:- Request for extension of EOP of Advance Authorization No. 0510275007 dated 18/10/2010

Deferred

Case No.13 M/s Sarash Impex Pvt. Ltd. New

F.No. 01/60/162/946/AM14/EFGC(PRC)
PRC Meeting No. 01/AM15 dated 02.06.2014
Subject:- Request for extension of EOP of Advance Authorization No. 0510275005 dated 29/09/2010.

Deferred

Case No.14 M/s Sarash Impex Pvt. Ltd. New

F.No. 01/60/162/944/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for extension of EOP of Advance Authorization No. 0510268577 dated 21/07/2010.

Deferred

Case No.15 M/s Tina Organics (P), Ltd., Delhi

F.No. 01/60/162/938/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject: - Request for extension of EOP of Advance Authorization No. 0510284536 dated 23/02/2011.

Deferred

Case No.16 M/s Calyx Chemicals and Pharmaceuticals Limited, Mumbai.

F.No. 01/60/162/928/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for extension of EOP of Advance Authorization No. 0310709666 dated 18/09/2012 till September, 2015

Deferred

Case No.17 M/s Calyx Chemicals and Pharmaceuticals Limited, Mumbai

F.No. 01/60/162/932/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for extension of EOP of Advance Authorization No. 0310709662 dated 18/09/2012 till September, 2015

Deferred

Case No.18 M/s Calyx Chemicals and Pharmaceuticals Limited, Mumbai

F.No. 01/60/162/931/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for extension of EOP of Advance Authorization No. 0310709550 dated 18/09/2012 till September, 2015

Deferred

Case No.19 M/s Calyx Chemicals and Pharmaceuticals Limited, Mumbai

F.No. 01/60/162/930/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for extension of EOP of Advance Authorization No. 0310709554 dated 18/09/2012 till September, 2015

Deferred

Case No.20 M/s Calyx Chemicals and Pharmaceuticals Limited, Mumbai

F.No. 01/60/162/929/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for extension of EOP of Advance Authorization No. 0310707580 dated 4/09/2012 till September, 2015.

Deferred

Case No.21 M/s S.N. Murarka (Overseas) Pvt. Ltd. Kolkata

F.No. 01/60/162/945/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject: - Request for extension of EOP of DFIA. No. 0210130332 dated 12/08/2009.

Deferred

Case No.22 M/s Mittal Appliances LTD. Indore.

F.No. 01/60/162/550/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Revalidation of Advance Authorization no.1110023701 dated 08.12.2010

Deferred

Case No. 23 M/s Dhoot Compack limited, Ahmedangar (Maharashtra)

F.No. 01/60/162/924/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject: - Revalidation of Advance Authorization No. 1110023701 dated 06.07.2010

Deferred

Case No.24 M/s Nilkamal Limited Mumbai.

F.No. 01/60/162/936/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject: - Revalidation of Advance Authorization No. 0310640993 dated 7.7.2011

Deferred

Case No. 25 M/s Venus Remedies Limited, Panchkula

F.No. . 01/60/162/949/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for clubbing of two Advance Authorization No. 2210008237 dt. 10.10.2008 and 2210011930 dt 22.09.2011

Deferred

Case No.26 M/s Venus Remedies Limited, Panchkula

F.No. 01/60/162/948/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for clubbing of two Advance Authorization No 2210009255 dt 15.09.2009 & 2210013256 dt 11.09.2012.for regularization purpose

Deferred

Case No.27 M/s Alembic Phamaceuticals Limited, Vadodara

F.No. 01/60/162/965/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for clubbing of two Advance Authorization issued under PC-9 conditions.3410027389 dt. 30.06.2010 & 3410028223 dt 7.10.10

Deferred

Case No.28 M/s Flexituff International Ltd. Pithmpur (M.P)

F.No. 01/60/162/907/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Clubbing & redemption of 2 Advance Authorizations 1110021020 dt 4.09.2009 & 1110026419 dt 20.12.11.

Deferred

Case No.29 M/s Medreich Limited, Bangalore

F.No. 01/60/162/906/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Regularization of Advance Authorization No. 0710072561 dated 29.06.2010

Deferred

Case No.30 M/s Bharat Timber & Construction Co., Karnataka,

F.No. 01/60/162/909/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Procedural lapse of non-mentioning of Advance Authorizations. Number 8 date on the shipping bills in r/o 3 AAs

1. 0710065592 dt 26.06.2009
2. 0710075655 dt 26.11.2010
3. 0710081629dt 22.8.2011

Deferred

Case No.31 M/s Elins Switch Boards Pvt. Ltd. Bangalore

F.No. 01/60/162/961/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for condonation of non-filing of Bill of export for the supplies made against Advance Authorization No. 0710055086 dated 20.12.2007

Deferred

Case No.32 M/s Elins Switch Boards Pvt. Ltd. Bangalore

F.No. 01/60/162/953/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for condonation of non-filing of Bill of export for the supplies made against Advance Authorization No. 0710056080 dated 27.2.2008

Deferred

Case No.33 M/s Elins Switch Boards Pvt. Ltd. Bangalore

F.No. 01/60/162/943/AM14/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for condonation of non-filing of Bill of export for the supplies made against Advance Authorization No. 0710058029 dated 20.06.2008

Deferred

Case No.34 Halliburton Offshore Services Inc, Mumbai

F.No. 01/89/180/12/AM-10/PC-2(A)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Exemption/relaxation from the Policy Conditions of 4 (II) of chapter 87 of ITC(HS), 2012 Schedule 1 (Import Policy) for import of one no

Subject:- Exemption/relaxation from the Policy Conditions of 1 (ii) of chapter 87 of ITC(HS), 2012 Schedule 1 (Import Policy) for import of one no. of USED TRAILER mountain mover unit namely: TRLR SAND STRG 2500 CF MAN mounted with special oil and gas field equipment.

The Committee decided to relax the provisions of Policy Conditions No.1(II) (a), (b)(i), (ii), (iii)(c), (d) (i), (ii), (iii) and (e) of Chapter 87 for import of one used TRAILER mountain mover unit namely: TRLR SAND STRG 2500 CF MAN mounted with special oil and gas field equipment subject to the conditions that the trailer will be re – exported within 3 months of completion of the contract/ projects and that the same would not ply on public road except at the time of mobilization and de – mobilization and that the equipment would be used only at the Project site.

Case No.35 M/s Halliburton Offshore Services Inc. Mumbai.

F.No. 01/89/180/12/AM-10/PC-2(A)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject: - Exemption/relaxation from the Policy Conditions of 1 (II) of chapter 87 of ITC(HS), 2012 Schedule 1 (Import Policy) for import of one used TRUCK BLENDER FRAC 75 BPM ARC Unit mounted with special oil and gas field equipment

The Committee decided to relax the provisions of Policy Conditions No.1(II) (a), (b)(i), (ii), (iii)(c), (d) (i), (ii), (iii) and (e) of Chapter 87 for import of one used TRUCK BLENDER FRAC 75 BPM ARC Unit mounted with special oil and gas field equipment subject to the conditions that the truck will be re – exported within 3 months of completion of the contract/ projects and that the same would not ply on public roads except at the time of mobilization and de – mobilization and that the equipment would be used only at the Project site.

Case No.36 M/s Cairn India Limited, Gurgaon

F.No. 01/89/180/60/AM-13/PC-2(A)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for Policy Relaxation for import of Oil Field Fire Fighting Equipment engine from Austria.

The Committee decided to waive off the requirement of Type Approval Certificate for import of Oil Field Fire Fighting Equipment engine {ITC(HS) code 87053000} from Austria subject to the condition that the equipment is to be operated within the enclosed factory premises and not to be driven on the public roads except at the time of mobilization and de – mobilization and that the equipment would be used only at the Project site.

Case No.37 M/s BJ Services Company Middle East, Ltd. Mumbai.

F.No. 01/89/180/17/AM-14/PC-2(A)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for exemption/relaxation from the policy Conditions under Para 2 (II) (a), (b) and (c) of Chapter 87 of ITC(HS) for import of Vehicle/Equipment from USA

The Committee decided to relax the provisions of Policy Condition Para 2(II) (a), (b) and (c) of Chapter 87 for import of the Hot Oil Pumping Unit HOP – 3500 mounted on a Mercedes Benz Truck {ITC (HS) code 87059080} subject to the conditions that it would not ply

on the public road except at the time of mobilization and de – mobilization and that the equipment would be used only inside the

on the public road except at the time of mobilization and de – mobilization and that the equipment would be used only inside the Project premises and it will be re – exported within 3 months of completion of the contract/project.

Case No.38 M/s Anand Motor Products (p) Ltd. Gurgaon.

F.No. 01/89/180/32/AM-10/PC-2(A)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for import of one used Left Hand Drive (LHD) vehicle for R&D purpose

The Committee decided to relax the provisions of 2 (II) (f) of Chapter 87 of ITC (HS) 2012 Schedule 1 (import Policy) for import of one used Left Hand Drive (LHD) vehicle – 2011 Chevrolet Camaro 6.2L SS with VIN:2G1FK3DJ4B9170677, for R&D purpose subject to the condition that it will not ply on the public roads except at the time of mobilization and de – mobilization and that the equipment would be used only at the Project site.

Case No.39 M/s Toyota Kirloskar Motor Private Limited, Bangalore

F.No. 01/89/180/17/AM-12/PC-2(A)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Seeking permission for import of two “Hybrid Vehicles” under Import Licensing Note (7) of Chapter-87, ITC (HS), 2012 for their own usage

The Committee decided to relax the ILN 7 chapter 87 of ITC (HS) 2012 Schedule 1 (import Policy) conditions for import of two “Hybrid Vehicles”, Toyota’s ecofriendly & high technology product, for their own usage and not for re-sale and not be driven on the public roads.

Case No.40 M/s Maruti Suzuki India Limited, Gurgaon

F.No. 01/89/180/35/AM-10/PC-2(A)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for permission to import two different second hand vehicles under R&D certification to validate test track quality.

The Committee decided to relax the provisions of 2(II) (f) of Chapter 87 of ITC (HS) 2012 Schedule 1 (import Policy) for import of two different second hand vehicles under R&D certification to validate test track quality subject to the conditions that they will run on the R & D track only and not ply on the public roads.

Case No.41 M/s India Foils Limited, Kolkata

F.No. 01/60/162/21/AM15/EFGC(PRC)

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for regularization of export obligation in respect of Advance Authorization No. 0210088788 dated 01.05.2006

Deferred

Case No.42 M/s Saint Gobain Glass India Ltd. (Tamil Nadu)

F.No. 01/94/180/288/AM14/PC-4

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Fixation of norms in respect of Advance Licence No. 0410128517 dated 26.09.2011

Deferred

Case No.43 M/s Larsen & Toubro Ltd. Mumbai

F.No. 01/94/180/387/AM14/PC-4

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject:- Request for extension in EOP upto 30.07.14 against Advance Authorization No. 0310554919 dated 12.01.2010 and amendment in Para 4.22 of HBP v.1. – M/s Larsen & Toubro Ltd. Mumbai.

Deferred

Case No.44 M/s Brightest Circle Jewellery Limited, Mumbai

F.No. 01/94/180/47/AM14/PC-4

PRC Meeting No. 01/AM15 dated 02.06.2014

Subject: - Re-import of 18 kt Gold Jewellery Studded with Diamond – Condonation of delay as a special case and to inform Custom for release of aforesaid parcel.

The Committee observed that the firm, in contravention of the provisions of Chapter 4A 18(a) of HBP v1, had given the jewellery to private vendors. Hence, the committee decided to reject the request of the firm.

The meeting ended with a Vote of Thanks to the Chair.
